

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No. 1861/98

New Delhi, this the 23rd day of February, 1999

(8)

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN (A)

HON'BLE SHRI T.N. BHAT, MEMBER (J)

Dr. P. Sreenivasa Rao,  
r/o C-230 A, Mayur Vihar Phase-II,  
Delhi - 110 091.

...Applicant

(By : None)

Versus

The Council of Scientific & Industrial Research,  
1, Rafi Marg, New Delhi  
through its Director General,  
Mr. R.A. Maselkar.

...Respondent

(By Advocate: Sh. Manoj Chatterjee along with Ms K. Ayyar)

O R D E R (ORAL)

HON'BLE SHRI S.R.ADIGE, V.C.(A):

Applicant in this O.A. seeks a direction for his absorption against a permanent post under the Scientific Pool Officers Scheme and to continue him upto the age of superannuation or till he is absorbed under the aforesaid Scheme, whichever is earlier.

2. None appeared for the applicant when the case was called out even on the second call. Shri Manoj Chatterjee along with Ms K. Ayyar appear for the respondents and have been heard.

3. Mr. Chatterjee invited our attention to the Tribunal's order dated 26.10.1998 in OA No. 926/98 (Dr. Ramchandra vs. Union of India & Ors) and other connected

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(9)

cases, in which those applicants had sought for their absorption under the aforesaid Scheme. Those OAs were dismissed by the aforesaid order dated 26.10.1998 which was pronounced after hearing both the parties.

4. We are satisfied that the ratio of that order dated 26.10.1998 fully covers the facts and circumstances of the present case also, and under the circumstance for the reasons contained in the aforesaid order dated 26.10.1998, the present O.A. also stands dismissed. No costs.

  
(T.N. BHAT)  
Member (J)

:naresh:

  
(S.R. ADIGE)  
Vice-Chairman (J)